

**IN THE INCOME TAX APPELLATE TRIBUNAL,
KOLKATA 'B' BENCH, KOLKATA**

**Before Shri P.M. Jagtap, Accountant Member
and Shri N.V. Vasudevan, Judicial Member**

**I.T.A. No. 2843/KOL/ 2013
Assessment Year: 2008-2009**

Bansiwala Distributors Pvt. Limited,.....Appellant
37, C.R. Avenue, Ground Floor,
Kolkata-700 012
[PAN : AADCB 0768 JJ]

-Vs.-

Commissioner of Income Tax-1, Kolkata,.....Respondent
Aayakar Bhawan,
P-7, Chowringhee Square,
Kolkata-700 069

Appearances by:

Shri Miraj D. Shah, A.R., for the assessee
Shri Banibrata Dutta, Addl. CIT, Sr. D.R., for the Department

Date of concluding the hearing : August 18, 2016

Date of pronouncing the order : August 18, 2016

O R D E R

Per Shri P.M. Jagtap :-

This appeal filed by the assessee is directed against the order of Id. Commissioner of Income Tax, Kolkata-1, Kolkata dated 07.03.2013 for the assessment year 2008-09 passed under section 263 of the Income Tax Act, 1961.

2. At the time of hearing before us, the assessee has moved an application seeking the permission of the Bench to withdraw this appeal. Since the Id. D.R. has no objection in this regard, the permission as sought

by the assessee is granted and this appeal of the assessee is dismissed as withdrawn.

3. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open Court on August 18, 2016.

Sd/-

Sd/-

(N.V. Vasudevan)
Judicial Member

(P.M. Jagtap)
Accountant Member

Kolkata, the 18th day of August, 2016

Copies to :

- (1) *Bansiwala Distributors Pvt. Limited,
D.H. Shah & Co.,
2, Elgin Road, Kolkata-700 020***
- (2) *Commissioner of Income Tax-1, Kolkata,
Aayakar Bhawan,
P-7, Chowringhee Square, Kolkata-700 069***
- (3) *The Departmental Representative***
- (4) *Guard File***

By order

*Assistant Registrar,
Income Tax Appellate Tribunal,
Kolkata Benches, Kolkata*

Laha/Sr. P.S.